

I would invite attention of the House to what I said during the debate on the 18th of December 1958 explaining the reasons why the price of sugarcane cannot be raised. The House by a clear vote accepted the view of the Government

Some Hon. Members rose—

Shri S. M. Banerjee (Kanpur). The hon. Minister said that he was glad that the strike has fizzled out

Mr. Speaker: It is his view

Shri Braj Raj Singh (Ferozabad) The Minister is acting as an agent of the strike breakers when he says he is glad

Mr. Speaker: No aspersions need be made

The calling attention notice has been answered. The hon. Members may take it for what it is worth

12-04 hrs.

#### BUSINESS ADVISORY COMMITTEE

##### THIRTY-FOURTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha) Sir, I beg to move—

"That this House agrees with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 10th February, 1959"

Mr. Speaker: The question is

"That this House agrees

Shri Braj Raj Singh (Firozabad) May I say a word, Sir? The time allotted for item No 4 is 3 hours. It is a very important measure. Although it is going to a Joint Committee, even then, the Joint Committee might be benefited by the views expressed by the hon. Members here. So, I suggest that

Mr. Speaker: What is the number of the item?

Shri Braj Raj Singh. Item No 4, the Arms Bill

Mr. Speaker: What is the suggestion?

Shri Braj Raj Singh: My suggestion is that a full day may be allotted

Shri Satya Narayan Sinha: It is to be referred to a Joint Committee

Mr. Speaker. When the decision was taken, I think the hon. Member was there. The matter has to be referred to a Joint Committee of both Houses

Shri Braj Raj Singh: That is why I submitted that the Joint Committee might be benefited by the views expressed here

Mr. Speaker. The Speaker has always got the right to increase the time by one hour. All that the hon. Member wants will be satisfied if there is sufficient interest evinced in the House and when there is greater demand by hon. Members to speak I am putting this to the vote of the house

The question is

"That this House agrees with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 10th February, 1959"

The motion was adopted

12-05 hrs.

#### DELHI PANCHAYAT RAJ (AMENDMENT) BILL

The Minister of Home Affairs (Shri G. B. Pant): Sir, I move—

"That the Bill further to amend the Delhi Panchayat Raj Act, 1954, be taken into consideration"